

ACT No. XIX OF 1879.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 29th October, 1879).

An Act to amend the law in force in Thánás Raipur and Khattra.

WHEREAS the territory comprised in the tháná of Raipur (including the independent Police outpost of Simlapal) and the tháná of Khattra has been transferred from the district of Mánbhum to the district of Bankúra; Preamble.

And whereas the said territory, when included in the district of Mánbhum, formed portion of the Chutiá Nágpur Division, which is a Scheduled district under Act No. XIV of 1874 (the Scheduled Districts Act, 1874);

And whereas it is expedient that the law in force in the said territory should be the same as the law in force in the district of Bankúra; It is hereby enacted as follows:—

1. This Act may be called “The Raipur and Khattra Laws Act, 1879”:

and it shall come into force at once.

2. All enactments which on the first day of October, 1879, were in force in the district of Bankúra and not in the said territory shall be deemed to have come into force in the said territory on that day; and all enactments which on that day were in force in the said territory and not in the district of Bankúra shall be deemed to have been repealed on and from that day in the said territory. Short title.
Commence-
ment.
Laws of
Bankúra to
apply.
Other laws
repealed.

3. All proceedings commenced before any authority in the said territory before the said first day of Pending pro-
ceedings.

October,

[Price one anna and three pies.]

Raipur and Khattra Laws. [ACT XIX, 1879.]

October, 1879, and still pending shall be disposed of by such authority as the Local Government may direct and, save as aforesaid, shall be carried on as if this Act had not been passed.

4. The said territory shall be deemed to have ceased to be a Scheduled district on the said first day of October, 1879.